(2) Statement (in Bngtish and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Ubrvy. *See* No. LT-1454/98]

II. A copy (in English and Hindi) of the Ministry of Finance Notification GSR 368(E), dated June 30, 1998 publishing Notification No. 42/98-Customs dated 30th June, 1998 issuing Amendments to the Notifications No. 110/95-Cus. and 111/95-Cus. dated 5.6.1995 and No 28/ 97-Cus. and 29/97-Cus. dated 1.4.1997, under Section 159 of the Customs Act, 1962 alongwith an explanatory memorandum.

[Haced in Library. *See* No. LT-1429/98]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Aimual Report of the Securities and Exchange Board of India, Mumbai,^ for the year 1997-98, under sub-section (3) of section 18 of the Securities and Exchange Board of IiRfia Act, 1992.

(b) Review by Government on the. working, of the above Board.

Placed in Library. *See* No. LT-143(V98]

IV. Allahabad Bank Notification No. HO/ Legal/876 dated April 11, 1998 publishing the Corrigendum to Notification No. 435, dated 21.11.97.

[Placed in Library. *See* No. LT-1447/98]

V. Consolidated Review of the working of the Regional Rural Baidcs for the year ended the 31st March, 1997.

[Placed in Library. *See* No. LT-1459/98]

MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND VEGETABLE OILS DEVELOPMENT (NOVOD) BOARD

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): Mr. Chairman, Sir, I beg to move the following Motion:—

"That in pursuance of clause (e) of Sub-section (4) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983 (29 of 1983) read with clause (i) oT sub-rule (1) of Rule (4) of the Natiimal Oilseeds and Vegetable Oils Development BcMFd Rules, 1984, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House, to be a Member of the National Oilseeds and ' Vegetable Oils Development Board".

The question was piit and the motion was adopted.

PAPERS LAID ON THE TABLE—CmiAt

Report and Accounts (1996-97) of the National Fertilizers lintfted. New Delhi and related Paqpen

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): Sir. On behalf of SHRI SURJIT SINGH BARNALA, I lay on theT^le—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act. 1956:—

(i) Twenty-third Annual Report and Accounts of the National Fertilizers Limited, New Delhi, for the year 1996-97, togetiier with the Auditors' Report on the Accdunts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government QU the working of the above Company.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. LT-1452/98]

RE. PRASAR BHARATI (BROAD-CASTING CORPORATION OF INDIA (AMENDMENT) BILL, 1998

THE LEADER OF THE OPPOSITION (DR. MANMOHAN SINGH): Mr. Chainiwn. Sir, the Prasar Bharati Bill has been passed by the Lok Sabha and this House has been (tely informed of this fact ¥fe would like to know from the Government as to why the Rtgya Sabha is being bypassed. We would like, at diis

late hour, to impress upon the Government that this will not be a good precedent if they do not bring this Bill to the Rajya Sabha and use the occasion, after the Parliament adjourns, to bring forward an Ordinance. That would be, in our view, a highly improper procedure. Parliament is sitting. Our party and all opposition parties and groups have assured the Government of their fullest co-operation in getting through the Legislative Business, whatever the Legislative Business that the Government wishes to bring forward. We feel that this is a fit case where, the other House having passed this Bill, the Rajya Sabha should not be deprived of the opportunity to express its considered opinion.

Therefore, I request. Sir, even at this late hour, the Government should not seek a confrontation with the Oppostion. We are for co-operation. We have extended our hand of co-operation. We have assured that we are willing to sit late. We are willing to have an extension of the House to pass the essential Legislative Business. If, in spite of that, the Government does not bring forward this Bill before the Rajya Sabha, that would be a sad act. It would be an act of confrontation. It would be an act of Constitutional impropriety.

सूचना और प्रसारण मंत्री तथा संचार मंत्री (श्रीमती सुषमा स्वराज) : सभापति जी, मुझे बहुत दुख हुआ कि नेता विपक्ष ने बिना सरकार की मंशा जाने, बिना मुझसे बात किए, यह आरोप लगा दिया कि सरकार राज्य सभा का बायपास करना चाह रही है और यहां तक कह दिया कि सरकार विपक्ष के साथ कंफ्रंट्रेशन लेना चाह रही है। नेता विपक्ष बहुत ही सीज़ंड पार्लियामेंटेरियन है और मुझे यह भी पता था कि शायद इन्हें नियम, उप नियमों की जानकारी भी पूरी होगी। पता नही क्यों , या तो यह बिल लोक सभा से पारित हो गया उसके बाद इतनी परेशानी है कि नियम, उप नियमों की जानकारी भूल रहे है। सभापति जी, यह बिल वैसा बिल है जिसमें कंसालिडेटेड फंड आफ इंडिया से खर्चा होना है। फाइनांशेल मेमोरंडम बिल के साथ लगा है। नियम ये कहते हैं कि ऐसे बिल की दोनों सदनों में रखने से पहले राष्ट्रपति की अनुमति की आवश्यकता है। लोक सभा में जाने से पहले मैंने राष्ट्रपति की मंजूरी ले ली थी। उसके बाद स्पीकर साहब को नोटिस दिया था। वहां से पारित होने के बाद कल जब मैं आपके सेक्रेटरी जनरल को नोटिस देने आई तो मैंने इन्हें वह दिखाया कि यह राष्ट्रपति का रेकमेंडेशन आवश्यक है, तो इन्होंने कहा कि यह बहुत आवश्यक है। जब तक यह रेकमेंडेशन आप साथ नही लगायेंगी, यह नोटिस मंजूर नही हो सकता। शुक्रवार को बिल पारित हुआ था। कल पहला वर्किंग डे था। मैंने राष्ट्रपति को रेकमेंडेशन के लिए भेज दिया। राष्ट्रपति की मंजूरी की प्रतीक्षा कर रही हूं। राष्ट्रपति की स्वीकृति आए बिना इस बिल को लिस्ट करने का नोटिस नही दे सकती। उनकी स्वीकृति मिलेगी उसके बाद ही कदम आगे बढ़ा सकती हूं। इसलिए यह मान कर चलना कि सरकार बायपास कर रही है, यह मान कर चलना कि सरकार विपक्ष से कंफ्रंट्रेशन लेना चाह रही है, यह ठीक नही है। ...(**व्यवधान**) यह सत्य है और यह नियम भी ऐसा है। ...(**व्यवधान**)

MR. CHAIRMAN : Let her complete.

श्रीमती सुषमा स्वराज : यह नियम भी ऐसा है और मैं एक और बात बता दूं, सभापति जी ...(**व्यवधान**)

प्रो0 विजय कुमार मल्होत्रा (दिल्ली) **:** महोदय, यह क्या तरीका अपनाया जा रहा है?...(**व्यवधान**) जवाब दे रहे है। ...(**व्यवधान**) इन्होंने सवाल उठाया है और यह जवाब दे रही है। उस के बाद भी बोले चले जा रहे हैं। ...(**व्यवधान**)

MR. CHAIRMAN : Let her complete.

श्रीमती सुषमा स्वराज : सभापति जी,मै और कंप्लीट कर दूं। अभी वहां से आवाज आई कि आपको पता था। यह शायद यह कहा चाह रहे हैं, इसलिए मैं आखिरी दिन लोक सभा में बिल लाई। ...(**व्यवधान**) सुन लीजिए। ...(**व्यवधान**) सभापति जी, मैं रिकार्ड स्टेट कर दूं। मैंने 21 जुलाई को लोक सभा के लिए यह बिल लिस्ट कराया। 21 तारीख का लगा हुआ बिल यदि 22 और 23 जुलाई को भी पास हो जाता, तो ये सारी प्रोसीज़रल फार्मेलिटीज़ आराम से पूरी हो जाती। दो हफ्ता उसके बाद राज्य सभा चली है और मैं निश्चित ही बिल राज्य सभा में ले कर के आती। लेकिन वहां भी विपक्ष ने इसको झगड़े-झंझट में डाला और उसके बाद फिर मैं स्पीकर साहब के पास गई कि सर, मैं दोनों सदनों के लेजिस्लेटिव प्रोसीज़र को स्कटल नही करना चाहती, आप इस बिल को पारित करवाने के लिए लगवाइये और वहां मैंने बिल दोबारा लिस्टा करवाया। इसलिए कभी कोई वहां से कहता है, पता था और कभी यहां से कहता है कि आप जान-बूझ कर बिल नही लाई। 21 तारीख को बिल मैंने लिस्ट करवाया था। अगर 23-24 को भी पारित होता राष्ट्रपति वाला सारा रूट ले करके बिल मैं राज्य सभा में लाती। शुक्रवार को पारित हुआ और पहले वर्किंग डे पर मैंने राष्ट्रपति के लिए भेज दिया। अब राष्ट्रपति साहब की स्वीकृति आएगी उसके बाद ही मैं बिल लिस्ट करा सकती हूं। यह ऐसा

रूल हैं जिसे न आप वेब कर सकते है, न कोई और कर सकता है, क्योंकि यह रूल नही बल्कि संवैधानिक आवश्यकता है । जिस –जिस के पास संविधान है वह उसके आर्टिकल 117, सब क्लाज़, 3 को पढ़ लें ।

It is a constitutional requirement which neither nor the Chairman can waive.

मैंने राष्ट्रपति के पास फाइल भेज दी । अगर मेरा मन यहां लाने का नही होता तो मैं उस प्रोसैस में देर कर सकती थी । लेकिन जिन नियमों को कोई हटा नही सकता, उन नियमों के प्रोसैस में ही मैं लगी हूं । इसलिए राष्ट्रपति जी की मंजूरी आएगी तो उसके बाद ही कोई बात हो सकती है, इससे पहले नही हो सकती ।

SHRI PRANAB MUKHERJEE (West Bengal): Just one small point. Sir.

I entirely agree with the hon. Minister that it requires the President's recommendation as a substantial amount qf money in the form of shares is going to be transferred.

The only point I want to submit most respectfully for the consideration of the hon. Minister and for the information of the House is that there are an umpteen number of precedents when we have obtained the President's recommendations on Finance Bills, not in a day, but in hours. We have conveyed the message and the recommendation of the President to the other House so that the Bills could be passed.

The Bill in question was passed in the Lok Sabha on Friday. Friday was a working day. If you want to get the Bill passed, you can obtain the recommendation of the President on these matters even at late hours. What happened in regard to the Appropriation Bill? What happened in regard to the Finance Bill where the President's recommendation was absolutely necessary as per Article 117? Within how much time we obtained the recommendation and how we kept the other House informed—all these matters are within the knowledge of the hon. Minister who is so well informed. Therefore, my most respectful submission to the Government is that we are prepared to sit for one more day, we are prepared to sit for two more days. Let the Government take time to get the recommendation of the President and bring this Bill. It is not your gratis or your charity. There is no way. No Bill can be passed as per the provisions of the Constitution without the concurrence of this House. If this House disagrees with the other House, this is such a piece of legislation that you will have to go to a Joint Session. Therefore, you will have to bring it either today or tomorrow. That is the message we and the Leader of the Opposition wanted to convey. We are prepared to cooperate with the Government. Please take your time. Give us an indication. We are prepared to sit. Please bring the Bill.

MR. CHAIRMAN: I would like to know from the Itlembers if they have to make an additional point on the point that has been made by Mr. Pranab Mukheijee, so that the Minister can reply. If it is a repetition, I would make you sit down.

DR. BIPLAB DASGUPTA (West Bengal): Sir, I would like to make two specific points. First of all, let the Minister give a very categorical assurance that after the Parliament Session is over, she will not try to get it through an...

MR. CHAIRMAN: No, that is not the issue.

DR. BIPLAB DASGUPTA: That is the obvious question.

DR. BIPLAB DASGUPTA: My second point is whether the Loader of the House would agree to \\...*Onterruptions)*

They had brought it through an ordinance. It came by an ordinance. *{Interruptions)*

MR. CHAIRMAN: That is why I am asking if you have anything new to say only on this point.

DR. BIPLAB DASGUPTA: Sir, I would like to know whether the Leader of the House will agree to extend the House until Friday. I am sure by tomorrow the Presidential assent would come. We are prepared to sit. *{Interruptions)* Will he agree to it? And that there will be no ordinance till the end of...

MR. CHAIRMAN: That point has been made by Mr. Pranab Mukheijee. Only points in addition to what has already been made. Don't repeat the points.

SHRl S.R. BOMMAI (Karnataka): Sir, in the last Busines Advisory Committee meeting, when the Leader of the House was present, we discussed about the business. It was also the view of the Business Advisory Committee that if there is any legislative business, we can extend

the Session by one day. It was mentioned in the Business Advisory Committee meeting in the presence of the Leader of the House. Therefore, 1 would like to know from the Leader of the House whether he is agreeable to the extension of the session for one day so that the hon. Minister will expedite the matter and get the assent of the President in the meanwhile and bring the Bill for consideration.

MR. CHAIRMAN: That point has already been made. Don't repeat the point.

SHRI VAYALAR RAVI (Kerala)" Sir, the inference of the hon. Minister is that it is difficult to get the sanction of the President. That is what the hon. Minister has said. *(Interruptions)*

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): She has not said that.

SHRI VAYALAR RAVI: That was her inferoice. Sir, it is for your information. I am quoting from Shakdher and Kaul in 1951. It says: "For instance the Employees State Immmce Bill, 1951 had been withdrawn in ApiM, 1951. but was re-introduced on the same day the Presidential recommendation had beea obtained. This is only to bring this to your

MR. CHAMMAN: You have made your *pomt*

SHRI JOHN F. FBRNANCSS (Goa): *Ths* hon. Minister has nssee a point We are aware of it. Sir, tiffihon. Minister has said di» d»BiU was sent for the President's assent on Friday. She fiirther mentioned that Monday was *the* only wsridng day, giving us ah impression Aat the PraaMent is not feaared to work on SMurday *mi* Smday. That is not tte *case.* Sir. This the impresttoa that was crea by the hon.

MR. CHAIRMAN: No, please. Mr. ffofSMdes, it is an indirect charge on the *VmUtoL* Sfae has not made. *(Imerrvptions)* No, {riease. Sit down. Hie method of intopvtation by Mr. Femandes is wholly ioctHrect and whdly condeninle. You ^ould not try to interpret the Minisfo-, when she has not said so. Please don't do that Referring to the President is a very bad thing.

श्री मोहम्मद सलीम (पश्चिमी बंगाल) : सर, सूचना मंत्री महोदया ने सदन को संविधान के प्रावधान के बारे में सूचना दी कि यह फाइनेंसियल मैंटर है और इस के लिए राष्ट्रपति जी का निर्देश लेना जरूरी है और उन्होंने एस0जी0 का हवाला भी दिया । लेकिन हमारे दूसरे साथियों ने कहा कि :

†[شری محمدسلیم:سر-سوچنا منتری مہودیہ نے سدن کوسنودھان کے بارے میں سوچنا دی کہ یہ فائینشیل میٹر ہے اوراس کے لئے راشٹرپتی جی کا نردیش لیناضروری ہے اورانھوں نے ایس جی کا سوال بھی دیا-لیکن ہمارے دوسرے ساتھیوں نے کہاکہ:]

There are precedents. ...(**व्यवधान**)...

"There have been umpteen precedents." ..*(Jnterruptions)..*

Your earlier ruling was, "Please allow him to complete." When I am speaking, this time also the same ruling should continue.

श्री संघ प्रिय गौतम : सर, आप कोई नए तथ्य नही कह रहे है । उसी को दोहरा रहे हैं...(**व्यवधान**)... आप कोई नई बात नही कर रहे है । ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Salim, this point has been made by Mr chairaman Mokherjee very well.

SHRI MD. SALIM: How can I make my point without com{deting the soitence? Please albw me to make the pmnt.

MR. CHAIRMAN: Rease complete it

SHRI MD. SAUM: Thank you. Sir.

सर, हमारा यहां सवाल (ए) यह नही है कि संविधान को प्रावधान आप पारित कर रहे हैं या नही? वह तो करना ही पड़ेंगे । (बी) सवाल यह नही है कि आपको यह मालूम था या नही, उसकी सूचना मिलनी चाहिए या देनी चाहिए । (सी) सवाल यह है कि सरकार इस बिल के बारे में क्या रवैया अपना रही है और राज्य सभा को वह किस तरह देखती है? ...(**व्यवधान**)... और इसलिए राज्य सभा से यह कहा गया । ...(**व्यवधान**)... सर, सरकार अगर चाहती, मंत्री महोदय अगर चाहती, तो एक घंटे के अंदर भी राष्ट्रपति भवन से यहां पर सूचना आ सकती है । ...(**व्यवधान**)... सर, हमारा अनुरोध यह है कि सरकार राज्य सभा को बाइपास कर रही है ।

†[ ]Transliteration in Arabic Script

†{شری محمدسلیم:تھنک یوسر۔سرہماراایہاں سوال(اے)یہ نہیں ہے کہ سنودھان کے پراودھان آپ پارت کررہے ہیں یانہیں۔وہ توکرنا ہی پڑےگا۔بی سوال یہ نہیں ہے کہ آپکویہ معلوم تھایا نہیں اسکی سوچنا ملنی چاہئے یا دینی چاہئے۔سی سوال یہ ہے کہ سرکاراس بل کے بارے میں کیا رویہ اپنارہی ہے اورراجیہ سبھاکووہ کس طرح دیکھتی ہے---"مداخلت"---- اوراس لئے راجیہ سبھا سے کہاگیا۔۔"مداخلت"سر۔سرکار اگرچاہتی۔منتری مہودے۔اگرچاہتیں توایک گھنٹے کے اندربھی راشٹرپتی بھون سے یہاں پرسوچنا آسکتی ہے۔۔"مداخلت"۔۔۔سرہماراانورودھا یہ ہے کہ سرکارراجیہ سبھاکوبائی پاس کررہی ہے۔}

SHRI NILOTPAL BASU (West Bengal): Why are they tiot allowing us to speak?

SHRI M. VENKAIAH NAIDU (Karnataka): Mr. OKumian, Sir, the raling is very clear.

श्री संघ प्रिय गौतम : सरकार संवैधानिक रवैया अखित्यार कर रही है। ...(**व्यवधान**)...

श्री मोहम्मद सलीम : सर, बात साफ होनी चाहिए। राज्य सभी की जो कलर एंड कंपोजीशन है, उससे आप हमसे ज्यादा अच्छा जानते है। इसलिए अगर आप यह समझते हैं कि राज्य सभा को बाइ-पास करके आप लेजिस्लेटिव बिजनेस चलाएंगे तो You are doing a mistake, grave mistake. आप संवैधानिक संकट की ओर ले जा रहे हैं देश को ...(**व्यवधान**)

†{**شری محمدسلیم:**سربات صاف ہونی چاہئے۔راجیہ سبھا کی جوکلراینڈکمپوزیشن ہے۔اس سے آپ ہم سے زیادہ اچھا جانتے ہیں۔اس لئے اگرآپ یہ سمجھتے ہیں کہ راجیہ سبھاکوبائی پاس کرکے آپ ٹیجسلیٹیوبزنس چلائیں گے تو"یوآرڈروئنگ اےیسٹیک۔ایگرووُمیٹک"آپ یہ سنویدھانک سنکٹ کی طرف لے جارہے ہیں دیش کو---"مداخلت"---}

†[ ]Transliteration in Arabic Script

SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Chairman, Sir, we would like to know the Government's reaction. We have made our point. The Government must let us know whether it is going to bypass Rajya Sabha or they are taking the course of an Ordinance. We would like to know about that from the Government

श्री संघ प्रिय गौतम : सर, कोई नई बात नही कह रहे हैं। ...(**व्यवधान**) हर बात में आप बीच में खड़े हो जाते है। आपकी आदत बन गई है। ...(**व्यवधान**)

प्रो0 विजय कुमार मल्होत्रा : अपनी मोनोपोली बना रखी हैं...(**व्यवधान**)...

MR. CHAIRitAAN: Please sit down. ...*(Interruptions)*.... You have made your point.

SHRI GURUDAS DAS GUPTA: We would like to know about it. ...*(Interruptions)* ......

MR. CHAIRMAN: You have made ycwr point. Mr. Venkaiah Naidu. ...*(Interruptions)* Mr. Venkaiah Nalto. ...*(Interruptions)* Mr. Venkaiah Naidu (dease. Mr. Venkaiah Naidu.

SHRI M. VENKAIAH NAIDU: Mr. Chairman, Sir, there is no question of bypassing Rigya Sabha because ...*(Itaerruptions)*...I am a Member. What is it you are saying? I am a Member. Why do you dictate? ...*(Interruptions)*........ Why do you dictate? ...*(Interruptions)*.....

SHRI DIPANKAR MUKHERJEE (West Bengal): Mr. Chairman, Sir, what is the new point he is making? ...*(Interruptions)* ......

MR. CHAIRMAN: MR. Venkaiah Naidu, please, please. ...*(Interruptions)* Mr. Vrakaiah Naidu. ...*(Inurruptions)* please sit down. ...*(Interruptions)* Nothing ..*(Interruptions)* Mr. Venkaiah Naidu. ...*(Interruptions)* Mr. Venkaiar Naidu....*(Interruptions)* Mr. Venkaiah Naidu,please.

श्री संघ प्रिय गौतम : उधर से आप लोग अपनी बात कह चुके है। हमें भी अपनी बात कहने का हक है ...(**व्यवधान**)

SHRI NILOTPAL BASU: We will also see how. ..*{Interruptions)*

SHRI M. VENKAIAH NAIDU: Mr. ChairmanrSir, I am not giving a reply on behalf of the Government. The Government is quite capable and the Minister is also quite capable to give a response. Everybody knows it. The entire country knows it, whether they agree with me or not. ...*{.Interruptions)*

MR. CHAIRMAN: Let him speak. ...*(Interruptions)* ...Please ...*(Interruptions)*.....

SHRI M. VENKAIAH NAIDU: Are you conducting the house or is it the Chairman?

MR. CHAIRMAN: He has not yet completed his sentence. I want to know what he wants to say.

SHRI DIPANKAR MUKHERJEE: Is he making any specific point?

MR. CHAIRMAN: I have heard your point. Let me hear his point also. He has a right to complete his point.

MR. CHAIRMAN: I have heard your point. Let me hear his point also. He has a right to complete his point.

SHRI M. VENKAIAH NAIDU: They are so impatient. That is the problem.

According to rules 62 (2) and 63 of the Rules of procedure and Conduct of Business in the Council of States, I quote: "If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendation of the President, the Member shall ...*{Interruptions)*........ Dpn't you want rules? You want to do like what Mr. Jaipal Reddy did. Do you want us to bring an Ordinuice like Mr. Jaipal Reddy did earlier? ...*{Interruptions)*.... What is it that you are talking?

SHRI S.R. BOMMAI: MR. Chairman, Sir, I strongly object. He is taking the name of a person who is a Member of the other House. ...*(Interruptions)* .....

SHRI M. VENKAIAH NAIDU: You had brought the Prasar Bharati Bill through an Ordinance. You have no business and right to criticise us. You have no right and business to criticise this Government. You brought the Prasar Bharati Bill through the back-door. When that is so, what right have you to criticise us?

SHRI S.R. BOMMAI: Sir, he is taking the name of a person who is an hon. Member of the other House. ...*{Interruption)*........

SHRI M. VENKAIAH NAIDU: If the Bill. ...*{Interruptions)*.....

MR. CHAIRMAN: Let me hear him. ...*(Interruptions).* Mr. Dipankar Mukherjee, points have been repeated by others also in spite of my saying. You are not allo^' ng me to hear him completely. He has not finished his point.

SHRI M. VENKAIAH NAIDU: "If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendation of the President, the member shall annex to the notice such sanction or recommendation, conveyed through a Minister and the notice shall not be valid until this requirement is complied with." *{Interruptions).*

MR. CHAIRMAN: Let me hear. *{Interruptions).* It is for me to say if it is correct or not. Why do you want to give a ruling on that? Let me say that. I will give the ruling. Why are you worried? I will give the riling.

SHRI M. VENKAIAH NAIDU: Sir, we have been the victims of their impatience all these days. Now, it is also said here, "The period of notice of a motion for leave to introduce a Bill under this rule shall be one month unless the Chairman allows the motion to be made at shorter notice." We have not gone through this process and no notice is given yet. Then, you cannot force the Government to introduce the Bill. My suggestion is, the rule is very clear. I request the hon. Chairman to make others also realise the real position. It is the prerogative of the Government to bring a Bill to the House as and when it consider it necessary. ...*(Internationa)*.......................

MR. CHAIRMAN: Let the Minister reply.

श्रीमती सुषमा स्वराज : सभापति जी, जो प्रश्न यहां माननीय संसद सदस्यों ने उठाए हैं, उनका उत्तर मैंने पहले ही अपनी बात में दे दिया था । एक स्पेसिफिक सवाल पूछा गया कि राज्य सभा के प्रति सरकार का रवैया क्या है? यहां मेरे मित्र बैठे हैं, मैंने अपना स्वयं का संसदीय कैरियर इसी राज्य सभा से प्रारम्भ किया । इसलिए व्यक्तिगत तौर पर या सरकारी तौर पर राज्य सभा की अवमानना करने का कहीं प्रश्न ही पैदा नही होता । राज्य सभा के प्रति जहां तक रवैये का प्रश्न हैं, मैंने कहा कि अगर मैंने राज्य सभा को एवॉयड करना होता और केवल आर्डिनेंस लाने की

« बात होती तो मैं लोक सभा, राज्य सभा कहीं भी बिल लाती ही नही । आर्डिनेंस लाने के लिए लोक सभा, राज्य सभा में बिल आने की जरूरत नही । बिल इंट्रोडयूस हो गया था, पड़ा रहता, लेकिन मैंने 21 तारीख को बिल लगवाया । केवल इसलिए कि इतना समय हैं कि बिल लोक सभा से भी पारित हो सके और बिल राज्य सभा से भी पारित हो सके । वहां झगड़ा-झंझट मैंने नही डाला, वहां भी आप ही के साथियों ने झगड़ा-झंझट डाला । वहां मेरे पास फिर भी एक आपशन थी कि जब एक बार बिल बी0ए0सी0 से निकल गया तो मैं इसको लोक सभा में न लगवाती और जब संसद का सत्र समाप्त हो जाता तो आर्डिनेंस कर देती, लेकिन मैं फिर स्पीकर साहब के पास गई और कहा कि , साहब, मैं अपने सांसदों को विश्वास में लेना चाहती हूं और दोनों सदनों में सांसदों को विश्वास में लेना चाहती हूं आप बिल लगवाइए । बिल को लगवाया, चर्चा करवाई, बिल पारित हुआ । अब यह अलग बात है कि लोकसभा में बिल पारित होने के बाद इनकी बौखलाहट बढ़नी आवश्यक थी । बहुत स्वाभाविक है, इनको लगा कि वह बिल, जो हम रोकना चाहते थे, लोक सभा से पारित कैसे हो गया और फलों की तरह पारित हो गया? जिन लोगों से इन्हें समर्थन लगता था, उनके समर्थन के अभाव में पारित हो गया । लेकिन शुक्रवार को वहां से पारित होने के बाद ही ...(**व्यवधान**)... सच्चाई कड़वी है, मैं क्या करूं । ...(**व्यवधान**)...

मौलाना ओबैदुल्ला खान आज़्मी (बिहार) : यहां से पारित होगा तब...(**व्यवधान**)...

†[مولانا عبیداللہ خاں اعظمی: یہاں سے پارت ہوگا تب۔۔۔"مداخلت"۔۔۔]

श्रीमती सुषमा स्वराज : बिल्कुल होगा । ...(**व्यवधान**)... बिल्कुल होगा । ...(**व्यवधान**)...

सभापति जी ,...(**व्यवधान**)... मैं जवाब दूंगी, आप बैठिए न । ...(**व्यवधान**)...

SHRI GURUDAS DAS GUPTA: Sir, let the Minister assure us that there will be no Ordinance. *(Interruptions).* It is an open backdoor policy. *(Interruptions).*

MR. CHAIRMAN: Let her complete.

श्रीमती सुषमा स्वराज : सभापति जी, कामरेड गुरूदास दासगुप्त जी बार-बार मुझसे कह रहे हैं आश्वासन दो, तो

†[ ]Transilteration in Arabic Script

मैं कहना चाहूंगी, गुरूदास जी, अंग्रेजी में एक कहावत है कि "Those who live in glass-houses should not throw stones at others."

सभापति जी, मैं कहना चाहती हूं कि अगर गुरूदास जी सुनना चाहते है तो सुनिए । सभापति जी, जिस बिल की यह बात कर रहे है, उस बिल को ये अध्यादेश से केवल नही लाए, लोक सभा और राज्य सभा में बिना रखे नही लाए, अध्यादेश उस समय किया जयपाल रेड्डी ने जब पार्लियामेंट कन्वीन हो चुकी थी । ...(**व्यवधान**)...

SHRI GURUDAS DAS GUPTA: We are always against any Ordinance. *(Interruptions)* We are against an Ordinance whoever might have done it, whether it was the Congress party or any other party. *(Interruptions)* We had openly lodged our protest here. *(Interruptions)*

श्रीमती सुषमा स्वराज : सभापति जी, यह बहस का तरीका...प्लीज़... यह बहस का तरीका बहुत अच्छा है । जयपाल रेड्डी आर्डिनेंस लाए तो जवाब है सो व्हाट? सुषमा स्वराज अगर बात भी न करें आर्डिनेंस की तो उनके मुहं से कहलवा दिया जाये कि आश्वासन दीजिए, सदन के फर्श पर आश्वासन दीजिए कि आर्डिनेंस नही लाएंगे । यह बहस का स्तर है और यह डिबेट का तरीका है कि मीठा-मीठा गप और कड़वा-कड़वा थू?...(**व्यवधान**)...

SHRI GURUDAS DAS GUPTA: So what? Let her commitment for democracy be tested. *(Interruptions)*

श्रीमती सुषमा स्वराज : सभापति जी, ये कह रहे है ...(**व्यवधान**)... ये कह रहे हैं कि ये आर्डिनेंस के खिलाफ थे । यहां बैठे है बोम्मई साहब । ये उस केबिनेट के मंत्री थे जिस केबिनेट के पास किया । आप उस सरकार के समर्थक दल थे ... ये उस सरकार के समर्थक दल थे जो अध्यादेश लेकर आए । सभापति जी, अभी ...(**व्यवधान**)...

SHRI GURUDAS DAS GUPTA: So what? *(Interruptions)*

MR. CHAIRMAN: Madam Minister, are you yielding?

SHRIMATI SUSHMA SWARAJ: No, Sir. I am not yielding.

MR. CHAIRMAN: Till the hon. Minister yields, nobody can speak. Mr. Gurudas Das Gupta, you will not interfere. *(Interruptions)*

श्रीमती सुषमा स्वराज : महोदय, अभी मोहम्मद सलीम जी ने कहा कि सरकार संवैधानिक संकट की तरफ जा रही है । सभापति जी, मैं आपसे कहना चाहती हूं कि

असंवैधानिक चीज़ों के आश्वासन अगर सदन में लिए जाएंगे तो सरकार संवैधानिक संकट की तरफ बढ़ेगी। मैं एक आश्वासन दे सकती हूं कि सरकार वही करेगी जो संवैधानिक होगा, कंस्टीटयूशनल होगा, संविधान जिसकी इजाज़त देगा। सरकार कुछ ऐसा नही करेगी जो असंवैधानिक होगा लेकिन संविधान के प्रावधानों को पूरा बरकारार रखते हुए। यह कंस्टीटयूशन हमारे लिए बाईबल है, यह कंस्टीट्यूशन हमारे लिए गीता है, संविधानिक ढ़ंग से सरकार चलाएंगे। ...(**व्यवधान**)...

SHRl GURUDAS DAS GUPTA: Sir, there is no assurance thai the Government will not bring an Ordinance. Protesting against the policy of the Government, we are walking out.

[At this stage, some hon. Members left the Chamber]

श्री मोहम्मद सलीम : सभापति महोदय, मंत्री महोदया आर्डिनेंस के बारे में कह रही थी। हम आर्डिनेंस के विरोध में हैं कभी ऐसा नही हुआ कि सदन कहता है कि बिल ले आओ और मंत्री महोदया कहती हैं कि हम बिल नही लाएंगे। जिस आर्डिनेंस का वे हवाला दे रही है...हम कह रहे है कि बिल ले आओ और आप बिल लाना नही चाह रही है। यह लोकतंत्र की हत्या हो रही है। जब आपका बहुमत होगा तब आप कानून बनाएंगे, जब आपका बहुमत नही होगा तो आप कानून नही बनाएंगे...(**व्यवधान**)...

SHRI S.R. BOMMAI: Sir, my name has been mentioned. *Onterruptions)*

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Sir, we are also not satisfied with the reply of the Minister on this issue. So, in protest, on behalf of the DMK party, we are walking out.

[At this stage, some hon. Members left the Chamber]

SHRI S.R. BOMMAI: Since I was in the Cabinet, my name has been mentioned by the hon. Minister I would like to say: "Yes, the Government has the power to bring an Ordinance. We don't deny it. It has an inherent power to do so, whenever it is worth. Let the hon. Minister say that she wants to bring an Ordinance about the Prasar Bharti Bill. Let her say that. *(Interruptions)*

DR. MANMOHAN SINGH: Sir, I have listened with great respect to what the hon. Minister has said. I am very sorry to say that she does not carry conviction with us, and as a mark of our protest, my party is going to walk out.

[At this stage, srnne hon. Metiers left the Chamber]

SHRI S.R. BOMMAI: Sir, we are also walking ouJ in protest.

[At this stage, some hon. Members left the Chamber]

DR. BIPLAB DASGUPTA: We are also walking out in protest.

[At this stage, some hon. Members left the Chamber]

प्रो0 रामगोपाल यादव (उत्तर प्रदेश) **:** सर, हमारी पार्टी ने लोक सभा में प्रसार भारती का समर्थन किया है और मैं चाहता हूं कि यह बिल यहां लाया जाए। जैसे हमने वहां समर्थन किया, हम यहां भी समर्थन कर सकते हैं लेकिन ये ला नही रहे हैं इसलिए मैं विरोध करता हूं और वाकआउट करता हूं।

[तत्पश्चात माननीय सदस्य सदन से उठकर चले गए।]

MR. CHAIRMAN: Now the Minister of Home Affairs is going to make a statement.

STATEMENT BY MINISTER

Killing of Innocent Civilians by Militants in Chamba District of Himachal Pradesh

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Mr. Chairman, Sir, a shocking report has been received yesterday from Chamba District in Himachal Pradesh. Two tragic incidents of Killings of innocent civilians by suspected Pakistan sponsored militants have occurred in the early hours of August 3, 1998.

Information has been received from the Police of Chamba District in Himachal Pradesh that 26 persons were killed and 8 injured in Kalaban area under Pplice Station Tissa of Chamba District. It is reported that the barbaric act was committed by some militants in the early hpnrs of 3rd August at about 3.00 A.M. The Kalaban area is adjacent to Bhadarwa area of Doda District. J&K Police immediately despatched the police party for th- scheme. The DGP and SP, Chamba, proceeded to the site as did the Chief Minister of Himachal Pradesh.

In another incident at about 1.30 A.M. on the same night 9 persons were killed and 3 injured in village Satrindi, District Chamba. This area also is close to Kishtwar Tbhsil of